

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 27TH DAY OF FEBRUARY 1987

Present : Hon'ble Justice K.S.Puttaswamy .. Vice -
Chairman

Hon'ble Shri L.H.A. Rego .. Member(A)

Application No. 1680/86

Bhimanagouda,
Ex-B.P.M.,
Nagadadinni Branch Office,
Raichur Division,
RAICHUR.

(Shri M.Ranghavendra Achar, Advocate)

Vs.

The Senior Superintendent of
Post Offices,
Raichur Division,
RAICHUR.

(Shri M.Vasudeva Rao, Advocate)

The application has come up for hearing before
this Tribunal today. The Vice-Chairman made the
following :

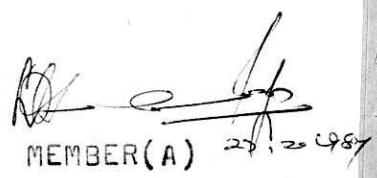
O R D E R

In this application made under section 19 of
the Administrative Tribunals Act, 1985, the applicant
has challenged Order No. B3/BPM/941 dated
15.7.1986 (Annexure-A) of the Superintendent of
Post Offices, Raichur Division, Raichur, terminating
his services with immediate effect.

2. Shri M.Vasudeva Rao, learned Addl. Central
Government Standing Counsel, appearing for the

the respondents, submits that the impugned order challenged by the applicant has been set aside by the Director of Postal Services, North Kanara Region, Dharwar ('the Director'), in his Order dated 18.2.1987 and the applicant has been reinstated to service on the terms and conditions set out in that order. We have perused the Order made by the Director. We find that the submission of Shri Rao is factually correct. When that is so, this application challenging the order of termination which is no longer in force, does not survive any longer for consideration. We, therefore, dismiss this application as having become infructuous. But this does not prevent the applicant from challenging any part of the Order of the Director, if he feels aggrieved. But in the circumstances of the case we direct the parties to bear their own costs.


Vice Chairman 27/2/1987


Member (A) 27.2.1987

kam.